

sellors is to assist by advice whenever such assistance is called for.

Ch. Raghubir Singh: May I know what salary and other emoluments are paid to the Counsellors?

Dr. Katju: It all depends upon the cadre of officers selected.

AUDIO-VISUAL SEMINAR OF THE UNESCO.

*448. **Shri B. C. Das:** (a) Will the Minister of Education be pleased to state whether an Audio-Visual Seminar of the UNESCO was held at Mysore in the last week of May?

(b) If so, how many trainees were there and what States they represented?

(c) What are the benefits of this Seminar and how are they going to be utilised in the country?

(d) Is it a fact that a foreigner conducted the proceedings of this Seminar?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (d). A statement is laid on the Table of the House. [See Appendix II, annexure No. 57.]

Shri B. C. Das: May I know why other States were not represented in that Seminar, especially the State of Orissa?

Shri K. D. Malaviya: All the States were invited and I have given a list of those States who had accepted the invitations.

Shri B. C. Das: My question is, why is it that other States were not represented in the Seminar, especially the State of Orissa?

Shri K. D. Malaviya: I do not know whether they accepted the invitation but the invitation was sent to all the States.

Shri T. S. A. Chettiar: May I know whether any report has been published on that Seminar and have the training classes been terminated now?

Shri K. D. Malaviya: Training classes have been completed but I am not aware of any report being sent to Government of India.

Shri B. C. Das: What are the qualifications of the foreign gentlemen in charge of the Seminar and to which country do they belong?

Shri K. D. Malaviya: They were experts on the subject. One of them was a British subject and the other was from Canada.

Shri B. C. Das: Have Government incurred any expense on this Seminar? What is the amount?

Shri K. D. Malaviya: Yes, Sir. Rs. 20,000 were spent on both these seminars.

SMUGGLING OF JEWELLERY BY NAWAB ZAHEER YAR JUNG

*449. **Shri Heda:** (a) Will the Minister of Finance be pleased to state the outcome of the case against Nawab Zaheer Yar Jung for smuggling jewellery outside India?

(b) How does the confiscated property stand after the judgment in the case?

The Deputy Minister of Finance (Shri A. C. Guha): (a) Nawab Zaheer Yar Jung and his Begum at the time of leaving India on the 19th April 1952 by an aircraft from Santa Cruz airport were found amongst other articles with jewellery of value far in excess of that for which they had an export permit from the Reserve Bank of India. The jewellery which was afterwards valued at Rs. 5 lakhs, was seized by the Customs and on the 17th June 1952, the Collector of Customs, Bombay, confiscated the jewellery and imposed personal penalties of Rs. 10 lakhs and Rs. 5 lakhs on Nawab Zaheer Yar Jung and on Begum Hushmthunissa, respectively under clause 8 of Section 167 of the Sea Customs Act. The Nawab and the Begum have filed appeals to the Central Board of Revenue against the order of the Collector of Customs.

" Besides the action taken under the Sea Customs Act by the Collector of Customs, the Nawab and the Begum